

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 2835
(To be answered on the 4th January 2018)

SINGLE/HYBRID TILL REGULATION AT AIRPORTS

2835. SHRI MAHEISH GIRRI

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- a) the number of airports in the country being operated under Single Till & Hybrid Till structure;
- (b) whether the Ministry has mandated all airports to move from Single Till to Hybrid Till structure to determine Airport Tariffs;
- (c) if so, the reasons for the same;
- (d) whether in past, Airports Economic Regulatory Authority (AERA) has opposed the Hybrid Till model as it increases the Airport Tariffs; and
- (e) if so, the details thereof and the stance of the Ministry on the subject?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

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- a) to (c) National Civil Aviation Policy 2016 (NCAP) mandates that future tariff at all airports will be calculated on a hybrid till basis from 01.04.2016 to ensure uniformity and level playing field across various operators. Airports Economic Regulatory Authority of India (AERA) already determined tariff for major airports namely Delhi, Mumbai, Chandigarh, Kolkata, Trivandrum, Jaipur, Calicut, Goa, Pune, Srinagar, Cochin and Nagpur airports under Hybrid till.
 - d) and (e) In the past, AERA had issued Order no. 13/2010-11 dated 2.01.2011 in which Single Till approach was adopted by the Authority. However, in order to ensure uniformity and level playing field across various operators, NCAP envisaged that tariffs at all airports are being calculated on a hybrid till basis.
